

**Before the Hon'ble National Green Tribunal**

**Eastern Zone Bench at Kolkata**

**MEMORANDUM OF APPLICATION**

**[ Under Section 18 (1) read with sections 14 & 15 and under  
Section 18 (2) of the National Green Tribunal Act, 2010 ]**

Original Application No. <sup>220</sup>...../2024/EZ

**Ankur Sharma**

..... Applicant

-Versus-

**Union of India & Ors.**

..... Respondents

**Compilation – I**

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*Ankur Sharma*

In Person

Ankur Sharma

Contact No. 9433883322

Email:adv.ankursharma9@gmail.com

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**Compilation – II**

Sl.	Particulars	Annexure
1	Photocopy of order of West Bengal Pollution Control Board	'P-1' (33-34)
2	Photocopy of complaint vide email dated 21.03.2024	'P-2' (35)
3	Photocopy of the RTI Application.	'P-3' (36-38)
4	Photocopy of the Appeal under the RTI, Act.	'P-4' (39-42)
5	Photocopy of the memo by the Appellate Authority, Department of Environment, Govt. of West Bengal	'P-5' (43)
6	Screenshot of PARIVESH Portal showing current status of the application	'P-6' (44)
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8	Photograph of the site.	'P-8' (46-51)

*Ankur Sharma*

In person

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**Original Application No. .... /2024/EZ**

IN THE MATTER OF :

Ankur Sharma (Applicant-in-Person) son of Shri Ambooj Sharma, resident of 13/3, Dr. P. K. Banerjee Road, P.O., P.S. & District – Howrah, West Bengal, PIN – 711101.

.....Applicant

**-VERSUS -**

1. Union of India service through the Secretary, Ministry of Environment, Forest and Climate Change, Government of India having office at Paryabaran Bhawan, Jorbagh Road, New Delhi, PIN - 110003

Email: [secy-moef@nic.in](mailto:secy-moef@nic.in)

2. The State of West Bengal service through the Chief Secretary, Government of West Bengal having office at NABANNA (13th Floor), 325, Sarat Chatterjee Road, Shibpur, Howrah - 711102.  
Email : [cs-westbengal@nic.in](mailto:cs-westbengal@nic.in)

3. The Central Pollution Control Board service through its Member Secretary having office at PARIVESH BHAWAN, East Arjun Nagar, Delhi - 110032.

Email : [mccb.cpcb@nic.in](mailto:mccb.cpcb@nic.in).

4. Department of Environment, Government of West Bengal service through its Principal Secretary, having office at PRANISAMPAD BHAWAN, Block (5th Floor), LB-II, Salt Lake, Sector-III, Bidhannagar, Kolkata – 700 106. Email : [psecy.env-wb@gov.in](mailto:psecy.env-wb@gov.in)

5. State Environment Impact Assessment Authority (SEIAA) West Bengal through its Member Secretary having office at 5th Floor, Pranisampad Bhawan, Block LB-II, Salt Lake, Sector III, Bidhannagar, Kolkata – 700106

Email:

[environmentwb@gmail.com](mailto:environmentwb@gmail.com)

6. West Bengal Pollution Control Board service through its Member Secretary having office at PARIBESH BHAVAN, 10A, Block - L.A., Sector - III, Salt Lake City, Kolkata - 700 106. Email : [ms.wbpcb-wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)

7. West Bengal Housing Infrastructure Development Corporation Limited service through its Managing Director, having office at HIDCO Bhaban Premises No 35-1111, Biswa Bangla Sarani, 3rd Rotary, Newtown Kolkata 700156.

Email: mdhidco@wbhidco.in

8. M/s. Bengal Shrachi Housing Development Limited through one of its Directors Mr. Rahul Todi having office at 686, Anandapur, E.M. Bypass, R.B. Connector junction, Kolkata, West Bengal, India – 700107.

Email:

companysecretary@shrachi.com

.....Respondents

TO

THE HON'BLE CHAIRMAN AND HIS COMPANION  
MEMBERS OF THE NATIONAL GREEN TRIBUNAL.

Synopsis

HUMBLE APPLICATION SUBMITTED BY THE  
APPLICANT ABOVE NAMED

The Applicant is an Advocate by profession and has been working, amongst others, for the protection of the environment and water bodies in the state of West Bengal.

This instant application has been filed by the Applicant against illegal construction of 'Synthesis Business Park' at Plot No. – AAI/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156 that houses the Hon'ble National Green Tribunal



Eastern Zone Bench, Commercial Court for North 24 Parganas, Nadia, Hooghly and Howrah and other establishments without obtaining Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), West Bengal, and operation of numerous banquet / ceremonial halls in different names without having Consent from the West Bengal Pollution Control Board or adequate pollution abatement systems. The Respondent Nos. 7 and 8 herein, being owners and promoters/developers have indulged in construction of a commercial complex by flouting environmental norms and laws thereby setting example of encouraging others to flout such norms at their whims and will.

It is submitted that the present Application has been made seeking for appropriate directions to stop all activities in the complex forthwith, demolition of the complex, imposition of hefty environmental compensation upon the polluters/perpetrators, and a direction for carrying out remedial measures in restoring the green verge for recovering damages already caused to the environment and the society. Operation of the existing banquet/ ceremonial halls specially and other units are the glaring example of continuous violation of all environmental laws that too within an arm's reach in the same complex housing the quasi judiciary body specially set up for protection of environmental laws.

The Applicant often visits the site but never imagined that the complex wherein the Hon'ble National Green Tribunal Eastern Zone Bench is located could ever be illegally built by violating environmental norms. Your Applicant upon finding deficit green

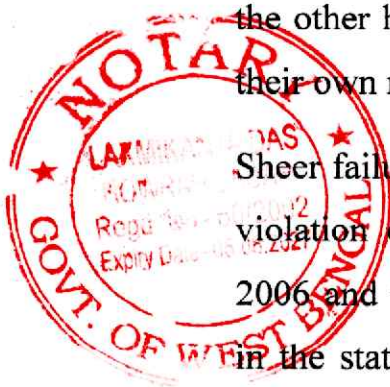


cover / tree plantation within the complex had been looking/searching for a copy of Environmental Clearance (EC) on the website of the Department of Environment, Government of West Bengal. Your Applicant was shocked to find that no Environmental Clearance has been granted for the complex. Thereafter, your Applicant lodged a complaint with the statutory authorities vide email dated 21.03.2024. However, no steps have been taken by the concerned authorities. All units including some eleven nos. of banquet / ceremonial halls are running within the said complex unabated till date due to sheer apathy of the Respondent Authorities towards the wrong doers.

The total built-up area of the complex is about 62980 sq. m. The total land area is about 20420 sq. m. However, only 7% exclusive tree plantation area is present within the complex instead of 20% mandatory tree cover.

On one hand, a common citizen like the present Applicant is risking his career to sound alarm to the concerned authorities. On the other hand, the authorities are sitting tight over the issue for their own reasons.

Sheer failure of the Respondent Authorities has resulted in gross violation of the Environment Impact Assessment Notification, 2006 and transmission of a message how Environmental norms in the state can be easily flouted. In spite of complaints to the authorities, no effective steps were taken by the Respondent Authorities, and finding no alternative the Applicant was compelled to approach this Hon'ble Tribunal for justice.



### List of Dates

21/03/2024	<p>Complaint vide email lodged with :</p> <p>(i) The Chairman, West Bengal Pollution Control Board ;</p> <p>(ii) The Member Secretary, West Bengal Pollution Control Board ;</p> <p>(iii) The Member Secretary, State Environment Impact Assessment Authority (SEIAA), West Bengal</p>
29/04/2024	<p>An Application u/s 6 of the Right to Information Act, 2005 was filed.</p>
12/06/2024	<p>An Appeal was filed in connection with the Application u/s 6 of the Right to Information Act.</p>
11/10/2024	<p>Complaint vide email lodged with :</p> <p>(i) The Chairman, West Bengal Pollution Control Board ;</p> <p>(ii) The Member Secretary, West Bengal Pollution Control Board ;</p> <p>(iii) The Member Secretary, State Environment Impact Assessment Authority (SEIAA), West Bengal ;</p> <p>(iv) The Secretary, Ministry of Environment, Forest and Climate Change, Government of India ;</p> <p>(v) The Chairman, Central Pollution Control Board ;</p> <p>(vi) The Member Secretary, Central Pollution Control Board.</p>



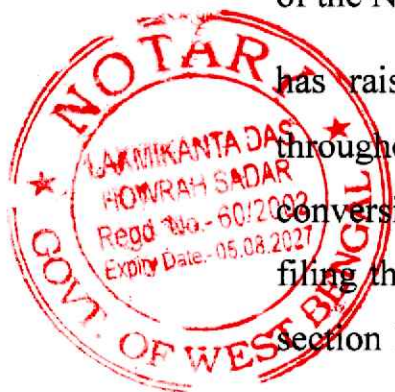
## FACTS IN BRIEF

MOST RESPECTFULLY SHEWETH :

1. That the Applicant is an Advocate by profession. The Applicant is working for the protection of the environment and water bodies and protection of the right to a clean environment for every citizen guaranteed under Article 21 of the Constitution of India, 1950 and in discharge of his duty under Article 51A he has raised his voice in past against many other illegalities throughout State of West Bengal, particularly against air pollution, filling of water bodies, pollution by fish markets, conversion of the cities into concrete jungles, pollution by industrial complexes, pollution of river Hooghly, devastation of East Kolkata Wetlands, pollution by Kolkata Leather Complex, devastation of Dankuni Wetlands, etc. The Applicant is filing the instant application under Section 14 and 15 read with section 18 of the National Green Tribunal Act, 2010.

has raised his voice in past against many other illegalities throughout State of West Bengal, particularly against the conversion of the cities into concrete jungles. The Applicant is filing the instant Application under Section 14 and 15 read with section 18 of the National Green Tribunal Act, 2010.

2. That the Respondent no. 1 is the Ministry of Environment, Forest and Climate Change who issued EIA, Notification 2006. The Respondent no. 2 is the State of West Bengal. The Respondent no. 3 is the Central Pollution Control Board which provides technical assistance and guidance to the State Pollution



Control Boards, carry out and sponsor investigation and research relating to problems of water and air pollution, and for their prevention, control or abatement. The Respondent no. 4 herein is responsible for preservation of environment and ecology in State. The Respondent no. 5 is the State Environment Impact Assessment Authority, West Bengal which is the State Level Environment Impact Assessment Authority constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 which, inter alia, grants Environmental Clearance (EC) in the State of West Bengal. The Respondent no. 6 herein is the regulatory authority for implementation of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules under these Acts. The Respondent no. 7 is the West Bengal Housing Infrastructure Development Corporation Limited which is a Government Company set up in 1999 and focuses on the development of a planned town namely New Town – a SMART Green Intelligent Future City near Kolkata and is the one of the owners of the impugned property. The Respondent no. 8 is the promoter/developer of a real estate project named 'Synthesis Business Park' who commenced construction of the complex without obtaining Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), West Bengal prior to commencement of the construction although more than 62,980 square meters of built-up area has already been constructed thereat which itself is a gross violation of the Environmental Impact Assessment Notification, 2006.

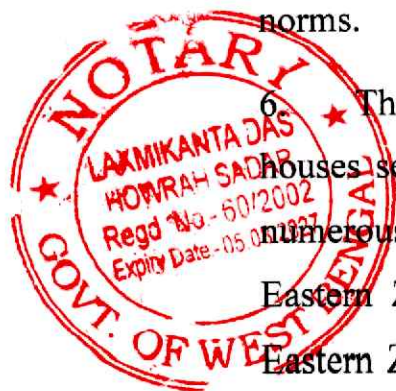


3. That the Applicant is filing this Application against construction of a huge commercial complex thereupon without obtaining Environment Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), West Bengal thereupon comprised at WBHIDCO plot no. AAI/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156 by violating the environment norms and rules.

4. That the West Bengal Housing Infrastructure Development Corporation and M/s. Bengal Shrachi Housing Development Limited entered into a development agreement to construct a commercial complex comprising of two blocks at plot no. AAI/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156. The said complex was named as Synthesis Business Park, it is also known as 'Finance Centre' (hereinafter for the sake of brevity referred and called as the "said complex").

5. That it also appears from records in hand that the construction work at site started much before application for Environmental Clearance (EC) was submitted and till date thousands of square meters built up area has been already constructed thereat in violation of the environmental laws and norms.

6. That the project is constructed into two parts one part houses several private commercial units while the other houses numerous governmental and other offices including Hon'ble Eastern Zone Bench of the Hon'ble National Green Tribunal Eastern Zone Bench, Commercial Court for North 24 Parganas, Nadia, Hooghly and Howrah, Office of the Indian Coast Guard, Office of GAIL India Limited, etc.



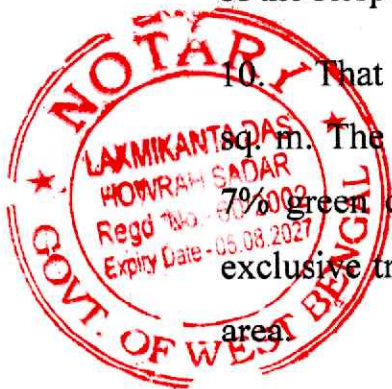
7. That most alarming is the fact that the Hon'ble Eastern Zone Bench of the Hon'ble National Green Tribunal is situated within the said complex.

8. That the Applicant often visits the site but never imagined that the complex wherein the Hon'ble National Green Tribunal is located could ever be illegally built by violating environmental norms. Your Applicant upon finding deficit green cover within the complex had been looking/searching for a copy of Environmental Clearance (EC) on the website of the Department of Environment, Government of West Bengal. Your Applicant was shocked to find that no Environmental Clearance has been granted for the complex.

9. That most alarming is the fact that there are about eleven numbers of operational banquet / ceremonial halls having different names viz. (i) Kaha banquet, (ii) Ridhi Siddhi, (iii) Krish, (iv) Moli, (v) Swastik, (vi) Roli, (vii) Vrindavan, (viii) Barsana, (ix) Shree Saawariya, (x) Saawariya, (xi) Rajwada within the said complex which are grossly polluting the environment and running unabated till date due to sheer apathy of the Respondent Authorities towards the wrong doers.

10. That the total built-up area of the complex is about 62980 sq. m. The total land area is about 20420 sq. m. However, only 7% green cover is present within the complex instead of 20% exclusive tree plantation / tree cover area within the total project area.

11. That the very purpose of EIA Notification, 2006 was to safeguard the environment from any damage caused by any project. The main purpose behind Environmental Clearance is to



assess the impact of the proposed project on environment and people, and to try to abate or minimize the impact of proposed project on environment and people. Appeals arising out of said notification are heard by the Hon'ble National Green Tribunal.

12. That it is very unfortunate how Hon'ble Eastern Zone Bench of the Hon'ble National Green Tribunal being a quasi judicial body specifically set up for effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto is itself found to be located in a complex constructed by grossly violating environmental norms and laws only due to sheer apathy of the Respondent authorities who have turned blind eyes towards illegal acts of the private developer and government company in spite of directions issued from the West Bengal Pollution Control Board.

13. That the onus of such mishap appears to be lying with the Ministry of Environment, Forest and Climate Change, Government of India who did not bother to inspect/examine Environmental Clearance of the said complex.

14. That it also appears that due to the fact that Hon'ble Eastern Zone Bench of the Hon'ble National Green Tribunal is itself is located in an complex which is constructed by grossly violating the environmental norms many other projects in the vicinity of the Hon'ble National Green Tribunal and in other



locations of the state is being constructed by flouting EIA Notification, 2006.

15. That the said complex is still incomplete and remains under regular construction. Even on the last visit of the Applicant on 18.10.2024 he noticed construction activities within the site and menace of piled up garbage and other debris within the complex.

16. That though there is a statutory requirement of having exclusive tree plantation area comprising of tree cover of at least 20% of the total project area only about 7% tree plantation area is present within the said complex as a result of which the very purpose of EIA Notification of minimizing environmental damage is defeated. Due to such deficit green cover Environmental Clearance (EC) cannot be granted to the said complex.

17. That about eleven numbers of large banquet halls operate within the said complex which create massive environmental pollution. Huge amount of effluent is discharged from such units along with solid waste.

18. That the promoter/developer and owners of the said complex in spite of being aware of the provisions related to obtaining prior Environmental Clearance (EC) before starting construction activities deliberately initiated construction activities without paying heed to environmental norms and laws. The owner of the property though being a government company specifically set up for the purpose of development of a planned town namely New Town – a SMART Green Intelligent Future

City near Kolkata resorted to practice such grave illegality and is continuing to flout environmental norms and laws continuously.

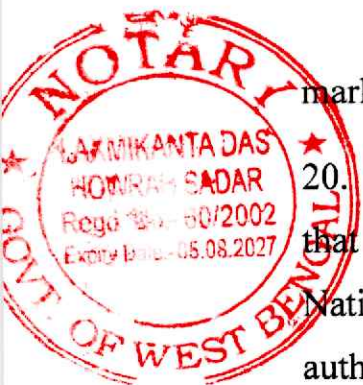
19. That the Applicant also noticed from the website of the West Bengal Pollution Control Board that the West Bengal Pollution Control Board vide memo no. 1159(7)-2N-ZII/O/130-06/07-PART-I dated 23.08.2023, inter alia, mentioned therein that the unit is in operation since long without obtaining Environmental Clearance (EC) from SEIAA, West Bengal, Consent to Establish and Consent to Operate from the WBPCB and directed the unit to obtain Environmental Clearance (EC) within 30<sup>th</sup> September, 2023 failing which the Board will issue suitable regulatory order against the unit.

However, the project proponents did not bother to obtain prior Environmental Clearance (EC) in spite of the order issued by the WBPCB canvassing how they turned environmental norms and laws into a hoax in spite of being fully aware and conversant that the Hon'ble Bench of the Hon'ble National Green Tribunal is situated within the said complex.

A photocopy of the said order is annexed herewith and marked by the letter and figure 'P-1'.

20. That it appears from the conducts of the project proponents that they thought that since the Hon'ble Bench of the Hon'ble National Green Tribunal is located within the premises no authority will dare to take any steps against them.

21. That instead of exclusive tree plantation / green cover area the project proponent has constructed cafeterias, parking lots,



maintenance rooms, etc. and is continuously encroaching greenery within the complex.

22. That the ecology of the area is devastated due to construction of said commercial complex by destroying green verges by the Private Respondent and by not planting adequate number of trees therein. Continuous dumping of refuse and discharge of effluents by numerous banquet halls and other establishments located within the complex is continuously damaging the ecology of the area.

23. That the Applicant upon finding deficit tree plantation area and finding that no Environmental Clearance (EC) has been granted to the project lodged a complaint with the WBPCB vide email dated 21.03.2024 and, inter alia, requested to cause an inspection at site and take steps for closing and demolition of the entire building complex upon being satisfied on merit of Applicant's complaint aiming at honouring environmental norms and laws besides imposing exemplary environmental compensation upon all the polluters.

A photocopy of the said email is annexed herewith and marked by the letter and figure 'P-2'.

24. The Applicant in order to become sure about the construction of the said complex without prior Environmental Clearance (EC) filed an application dated 29.04.2024 u/s 6 of the Right to Information Act, 2005 with the State Public Information Officer, Department of Environment, Government of West Bengal, inter alia, requesting to be provided with a copy of the (i) any Environmental Clearance (EC) granted for construction of the project, (ii) total built-up area of the project, (iii) action taken

report on the complaint, (iv) copy of inspection report in connection with the complaint, (v) list of all units/offices/establishment within the project, etc.

A photocopy of the said application is annexed herewith and marked by the letter and figure 'P-3'.

25. That the SPIO, Department of Environment, Government of West Bengal did not provide any reply as a result of which the Applicant filed an Appeal with the Appellate Authority, Department of Environment, Government of West Bengal vide letter dated 12.06.2024.

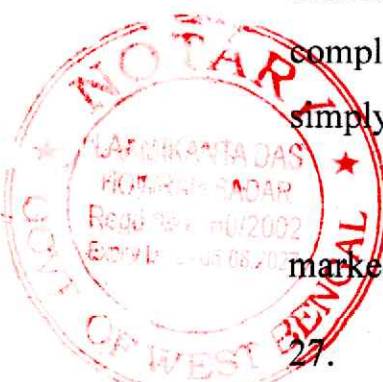
A photocopy of the said appeal is annexed herewith and marked by the letter and figure 'P-4'.

26. That the Senior Secretary and the Appellate Authority, Department of Environment, Government of West Bengal vide memo no. EN/1120/RTI/02/2023 dated 04.07.2024, refused to provide any specific reply but stated that the information sought regarding 'Synthesis Business Park' is already available in the PARIVESH Portal and is in public domain.

The Appellate authority did not even bother to provide any action taken report or inspection report on the Applicant's complaint canvassing that the Department of Environment simply transferred the complaint to a 'Cold Storage'.

A photocopy of the said memo is annexed herewith and marked by the letter and figure 'P-5'.

27. That the Applicant checked the PARIVESH Portal and found that the project proponent had made an Application for grant of Environmental Clearance (EC) on 12.02.2020 vide no.



proposal no. SIA/WB/MIS/50946/2018, however, the Environmental Clearance (EC) has not been granted, and that the application of the project proponents has been delisted from their website. It is further gathered from the PARIVESH Portal that the SEAC lastly on 22/11/2023 asked the project proponents to submit all necessary documents as sought by State Expert Appraisal Committee (SEAC), West Bengal during the 18th meeting of the reconstituted SEAC held on 08/11/2023.

Screenshot of PARIVESH Portal showing current status of the application is annexed herewith and marked by the letter and figure 'P-6'

28. That the Applicant vide email dated 11.10.2024 sent a Demand of Justice to the authorities, inter alia, again requesting them to take necessary steps within seven days.

A photocopy of the said email is annexed herewith and marked by the letter and figure 'P-7'.

29. That the Applicant consulted his friends and others before making his mind of bringing this Application before the Hon'ble Tribunal because of being continuously warned by his fellows of facing adverse repercussions. The Applicant, however, clarifies that the Application is not against the Hon'ble Tribunal but against private entities and WBHIDCO – a government company indulged in carrying illegal construction activities and housing the bench of the Hon'ble National Green Tribunal Eastern Zone Bench. Based on my experience of practice in Hon'ble National Green Tribunal and several orders passed by the Hon'ble Bench those encouraged me hitherto I am somewhat certain that the



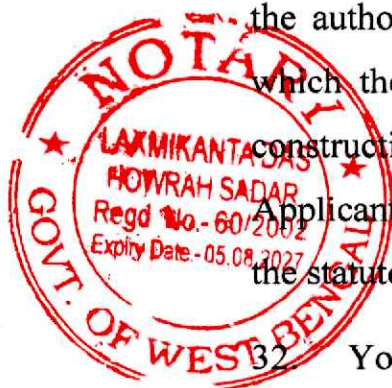
Hon'ble Bench will appreciate my spirit of bringing this Application in public interest vis-à-vis environment.

30. Your Applicant states the Applicant on 18.10.2024 when he was present in the premises for attending a hearing found that the complex is loitered with waste and construction debris. He also noticed that construction works were very much going on canvassing how the project proponent is continuously destructing the environment when, however, I missed taking photographs of the ongoing affairs that caused me to seek assistance of one of my reliable and dependent friends to visit the spot on the next day i.e. 19.10.2024 and capture some photograph showing devastation of the environment.

Photograph of the site are annexed herewith and marked by the letter and figure 'P-8'.

31. Your Applicant states that the Statutory Authorities that are entrusted with the duty to keep check on developmental activities and must monitor and take actions where they find any breach of law. In this present case, however, it is observed that the authorities did not take any stern legal steps as a result of which the environment is being plundered thereat, and illegal construction is continuing and standing tall thereat. Your Applicant wonders that there is barely any coordination among the statutory authorities in the state.

32. Your Applicant states that construction of any project having a built-up area of over 20,000 requires prior Environmental Clearance (EC) as per EIA, Notification 2006 to safeguard the environment from damages.



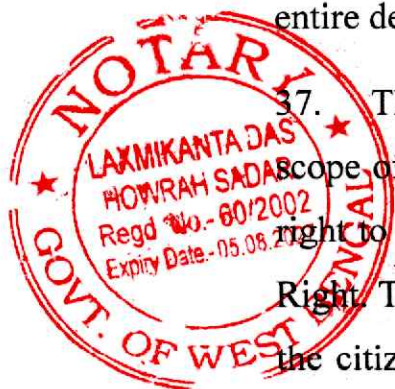
33. That it is quite unclear what stops the Department of Environment, Government of West Bengal from implementing environmental norms and taking actions against wilful and desperate violators of such norms. If the Department of Environment, Government of West Bengal will continue to show lackadaisical approach towards acting on complaints by common citizens of the state, environment will continue to be plundered by land sharks and real estate mafias.

34. That the Department of Environment ought to have been more active in stopping such gross violation of the environmental norms and laws.

35. That urbanisation is essential for the development of a state in which the real estate sector plays a very important role. However, such development and urbanisation must be carried on with a sense of responsibility towards the environment.

36. That due to construction of the said complex without proper environment impact assessment, and operation of numerous units including several banquet halls will change the entire demography and deteriorate the environment.

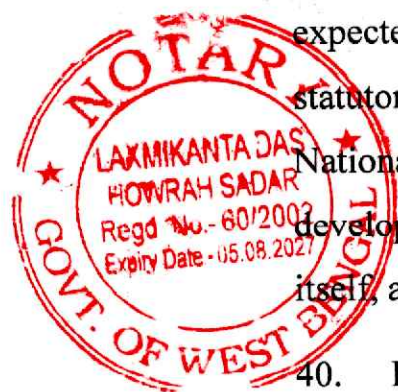
37. The Hon'ble Supreme Court of India has extended the scope of Article 21 of the Constitution of India by declaring the right to a decent living and clean environment as a Fundamental Right. The framers of the Constitution even prescribed duty upon the citizens to make every effort to keep the environment clean and to protect its forests, rivers, water-bodies, and to have compassion for the living creatures. That is the constitutional scheme in relation to the protection of the environment.



38. Appropriate directions of varied dimensions and of serious consequences in accordance with the law are required to be passed by this Hon'ble Tribunal to protect the environment from degradation and to uphold the rule of environmental laws and norms in the State of West Bengal and such other or further orders to penalize the polluters, demolition of the complex which has been illegally constructed also in order to send a stern message to other wrongdoers. The Hon'ble Tribunal may kindly like also to issue stern directions upon the Department of Environment, Government of West Bengal, i.e. the Respondent No. 4 herein who have failed to protect the environment of the state.

39. It can hardly be disputed that a major part of the State of West Bengal is eco-sensitive and geologically fragile. Indiscriminate, unauthorised constructions without proper environmental impact assessment in guise of development will be opposed to the geographical and ecological characteristics of the State, particularly when such construction activities, projects and developments are carried out in areas which are ecologically sensitive. Such development would be completely opposed to the expected norms of 'Sustainable Development' which finds a statutory expression in the provisions of Section 20 of the National Green Tribunal Act, 2010. Every area has to be developed keeping in mind the limitation expressed by nature itself, and environmental and ecological status of that area.

40. It is submitted that the conducts of the Respondent Authorities are contrary to every environmental legislation and principles of environmental protection. In spite of issuing



directions and getting knowledge about continuing damage to the environment being done by the Private Respondent, the authorities chose to sit tight over the issue for their own reasons.

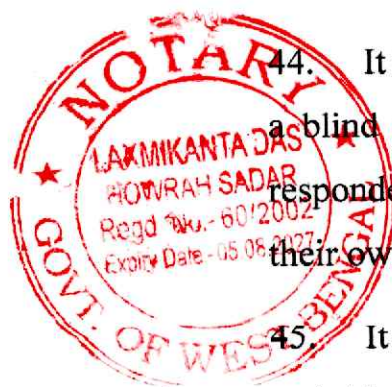
41. It is submitted that due to the rapid growth of the New Town and population explosion, the environment of New Town is getting highly deteriorated in every aspect. Excessive construction activities by destroying greenery and without obtaining Environmental Clearance (EC) is causing huge damage to the environment. Rampant dumping/discharge of sewage and garbage throughout New Town is further deteriorating the environment.

42. It is submitted that the respondents are oblivious to the fact that rampant construction activities without proper environment impact assessment and without obtaining Environmental Clearance (EC) is a grave concern.

43. It is submitted that due to aforesaid illegal activities of the Private Respondent the environment of the vicinity of the complex including vast stretches of low lying green verges are getting polluted immensely due to continuous construction activities and dumping of effluent and wastes.

44. It is submitted that the Respondent Authorities have turned a blind eye to the illegal construction activities of the private respondent and flouting of environmental laws and norms for their own reasons.

45. It is submitted that numerous construction and other activities in violation of EIA, Notification, 2006 are going throughout West Bengal only due to sheer apathy of the statutory



authorities which needs to be countermand. The instant case is only a tip of an iceberg. If similar types of activities are allowed to continue then the environment of West Bengal will turn hostile towards its citizens. In the present case not just the private respondent is guilty of flouting environmental norms and laws but also all authorities who turned blind eyes towards such illegal acts are responsible and ought to be held accountable.

46. It is submitted that despite complaints no actions were taken by the Respondent Authorities as if they thought that they could take shelter of the fact that the Hon'ble Eastern Zone Bench of the Hon'ble National Green Tribunal is situated within such illegally built complex. If the offence is allowed continuance it will set a milestone in flouting orders even of a quasi judicial body that will next encourage flouters to turn environmental norms and laws into a hoax. The construction activities are still continuing within the said complex which shows how the Respondent Authorities have miserably failed in performance of their duties.

47. It is submitted that the detrimental effects of the rampant construction activities without proper environmental impact assessment and without grant of environmental clearance is a grave concern which needs no elaboration.

48. It is submitted that operation of eleven or more large banquet halls within a single illegally constructed complex without proper pollution abatement systems and rampaging the environment is also a matter of grave concern for humanity.

49. It is submitted that any stern order in this case will send a strong message to other wrong doers as the Respondents herein



do not believe that the orders of the statutory authorities have any meaning and that can continue to flout them at will. Time has come that they must learn that it is entirely wrong.

50. The Respondents are in violation of several environmental laws and norms in so far as the manner in which the construction and banquet halls at 'Synthesis Business Park' at Plot No. – AAI/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156 are concerned.

51. That the Applicant having felt it necessary to protect the environment, ecology of the area and to uphold the dignity of environmental norms and laws which are being turned into an hoax by the Respondents and other wrong doers spread over throughout the state, your Applicant begs to move the present application on the following amongst other grounds :

### **GROUND**

A. For that the Respondent No. 7 and 8 have knowingly devastated ecology of the area by way of carrying construction of a massive commercial complex without obtaining Environmental Clearance from the State Environment Impact Assessment Authority (SEIAA), West Bengal for their project 'Synthesis Business Park' at Plot No. – AAI/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156.

B. For that the Applicant has evidence to prove that construction work started at the impugned site without obtaining Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), West Bengal.

C. For that operation of numerous banquet / ceremonial halls without having Consent from the West Bengal Pollution Control Board within a complex illegally constructed without having adequate tree plantations and pollution abatement systems is violation of several environmental norms and laws.

D. For that absence of mandatory exclusive tree plantation area comprising of tree cover of at least 20% of the total project area is against environmental norms and the concept of sustainable development.

E. For that the Respondent no. 8 showed thumb to the rule of law by not obtaining Environmental Clearance (EC) in spite of Directions issued by West Bengal Pollution Control Board and by ignoring the requests made by SEAC, West Bengal.

F. For that the Applicant has drawn attention of the concerned government authorities on several occasions vide emails to awaken their conscience which are enclosed for kind consideration of this Hon'ble Tribunal.

G. For that government authorities ought to have taken stern legal actions against the perpetrators behind the illegal construction of massive commercial complex without Environmental Clearance (EC) from the State Level Impact Assessment Authority, West Bengal (SEIAA).

H. For that government authorities ought to have taken stern legal actions against the perpetrators running numerous banquets by devastating the environment and ecology of the area.

I. For that the Respondent Authorities have duty under the law to stop all construction and other activities being carried on



illegally at 'Synthesis Business Park' plot no. – AAI/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156.

J. For that the Respondent Authorities ought to have ensured demolition of the entire complex whose construction started illegally by continuously violating EIA Notification, 2006.

K. For that demolition of the illegally commercial complex will also send a good message to other wrongdoers in the State who are engaged in flouting environmental norms and laws, and showing thumb to the rule of law continuously.

L. For that the failure of the Respondent Authorities to perform their duties has resulted in the present predicament and violation of several environmental laws.

M. For that the Respondent Authorities ought to have considered that operation of banquet / ceremonial halls without having adequate pollution abatement systems and Consent from the West Bengal Pollution Control Board is against environmental laws.

N. For that the Respondent Authorities ought to have prevented the wrong doers from damaging the environment of the impugned area due to construction activities without obtaining Environmental Clearance (EC) and operation of several banquet / ceremonial halls without Consent or sufficient pollution abatement systems.

O. For that the Respondent Authorities ought to have taken stern lawful steps against the perpetrators to prevent the ecology of the entire area from devastation.



P. For that inaction of the Respondent Authorities in such a serious matter involving the location of the Hon'ble Eastern Zone Bench of Hon'ble National Green Tribunal, may be without knowledge, ought to be strictly dealt with.

Q. For that the Respondent Authorities ought to have been more vigilant in monitoring the activities in and around New Town, and not sitting tight even after receiving information of repeated violations.

R. For that the respondents showed their apathy and hands tied position by not taking stern steps against the polluters/perpetrators in spite of being aware about serious violation of environmental norms and law and their own orders.

S. For that the respondent authorities by not taking stern steps allowed continuous and repeated violation of environmental norms and laws.

T. For that the failure of the respondents is violative of several environmental laws. It is also against the concept of sustainable development.

U. For that section 18 (1) read with section 14 & 15 of the National Green Tribunal Act, 2010, the Hon'ble Tribunal has ample jurisdiction to adjudicate this matter.

V. For that under section 18(2) of the National Green Tribunal Act, 2010, your Applicant is competent to file this application before the Hon'ble Tribunal.



### LIMITATION:

The Applicant declares that as per the National Green Tribunal Act 2010 this Application is well within the prescribed time since there is continuity of the violation of EIA, Notification 2006 and other environmental norms exists till date more because the SEIAA, West Bengal and West Bengal Pollution Control Board due to their conspicuous inaction are allowing the project proponents to operate the complex and continue construction activities without obtaining Environmental Clearance (EC), operation of polluting commercial units located within the complex, and are not enforcing mandatory tree cover of 20% within the complex.

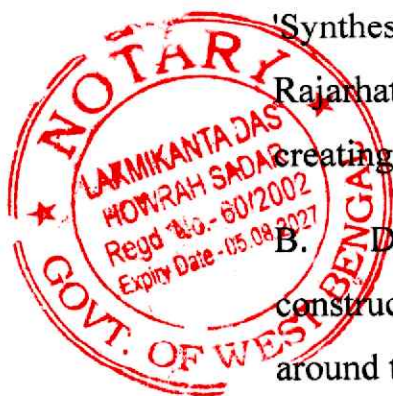
### INTERIM RELIEF :

Pending disposal of the Application, the Applicant prays that this Hon'ble Tribunal be pleased to :

A. Direct the Respondents to immediately stop all construction and other activities including operation of numerous banquet / ceremonial halls save and except operation of the Hon'ble National Green Tribunal Eastern Zone Bench at 'Synthesis Business Park at Plot No. – AAI/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156 without creating any precedence.

B. Direct the Respondents not to permit open dumping of construction debris or any kind of waste, or effluent in and around the impugned commercial complex.

C. Direct the Respondent Authorities to submit remedial measures for recovering the damages already caused to the



environment due to violation of environmental norms and laws, due to construction of the impugned commercial complex and operation of numerous banquet/ceremonial halls therein.

D. Direct the Respondents to refrain from creating any third party interest over any inch of space within the project 'Synthesis Business Park at Plot No. – AAII/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156 till disposal of this Application.

And pass any such further order or orders as this Hon'ble Tribunal may deem fit proper and necessary up on considering the facts and circumstances of the case.

### **PRAYER**

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to :

A. Admit the Application and issue notice upon the Respondents ;

B. Direct the Respondents to demolish and remove all structures illegally constructed without obtaining Environmental Clearance (EC) at 'Synthesis Business Park' Plot No. – AAII/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156 ;

C. Direct the Respondents to immediately stop all construction and other activities including operation of numerous banquet / ceremonial halls at 'Synthesis Business Park' Plot No.

– AAII/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156 ;

D. Impose exemplary penalty upon the perpetrators in regards to the concept of “Polluter pays Principal” ;

E. Pass necessary strictures against all Respondent Authorities who kept their eye blind in spite of being aware and being repeatedly informed about serious violation of environmental norms and laws at ‘Synthesis Business Park’ Plot No. – AAII/CBD/1, New Town, Rajarhat, District - North 24 Parganas, PIN – 700156 ;

F. Direct the Respondent Authorities to take all steps to ensure that the ecology of the impugned area is restored and quality, healthy quality of flora and fauna is maintained ;

G. Issue an order in the nature of a mandamus to constitute a high level committee to monitor the demolition of the complex and execution of remedial measures, and submit periodical reports to this Hon’ble Tribunal ;

And pass any such further order or orders as this Hon’ble Tribunal may deem fit proper and necessary upon considering the facts and circumstances of the case.



## VERIFICATION

I, Ankur Sharma son of Shri Ambooj Sharma, aged about 27 years, residing at 13/3, Dr. P.K. Banerjee Road, P.S. & District – Howrah, West Bengal, PIN – 711101 state that I am the Applicant of this Application. I do hereby verify the contents of paragraphs no. 1 to 30, and the rest are true to the best of my knowledge, and are my humble prayers before your Lordship and I have not suppressed any material facts herein.

Date: 21/10/2024

Place: Howrah

*Ankur Sharma*

Applicant

**Before the Notary Public  
Howrah**

*21/10/2024*

## AFFIDAVIT

I, Ankur Sharma son of Shri Ambooj Sharma, aged about 27 years, residing at 13/3, Dr. P.K. Banerjee Road, P.S. & District – Howrah, West Bengal, PIN – 711101 state that I am the Applicant of this Application and I am well conversant with the facts and circumstances of the instant Original Application and I am competent to swear and affirm this Affidavit. I do hereby verify the contents of paragraphs no. 1 to 30, and the rest are true to the best of my knowledge, and are my humble prayers before your Lordship and I have not suppressed any material facts herein.

Date: 21/10/2024

Place: Howrah

**SOLEMNLY AFFIRMED AND DECLARED  
BEFORE ME BY THE DEPONENT ON  
IDENTIFICATION OF ADVOCATE**

*Ankur Sharma*

Applicant

**Place Judges' Court  
Howrah - 711101  
W.B. India**

**LAKSHMIKANTA DAS  
NOTARY HOWRAH  
Govt. of West Bengal**

Identified by  
*Ayushi Karmaria*  
F/498/371/2024

**21 OCT 2024**



**LIFE**  
Lifestyle for  
Environment

**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No. -2N-ZII/O/130-06/07-PART-I

Date: /08/2023

**DIRECTION**

**WHEREAS, M/s. Synthesis Business Park (M/s. Bengal Shrachi Housing Development Company Ltd.)** (hereinafter referred to as the unit) located at **Action area II, Plot No. AAII/CBD/I, New Town, Rajarhat, Dist.- North 24 Parganas, Kolkata- 700156** is a commercial complex.

**AND WHEREAS,** from the record kept and maintained by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board), it is observed that the unit is in operation since long without obtaining Environmental Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA), West Bengal, Consent to Establish and Consent to Operate from the State Board. This is a case of violation of the EIA Notification, 2006 and its subsequent amendments.

**AND WHEREAS,** the unit was called for a hearing on 30.05.2023 at the Head office of the State Board for violation of the EIA Notification, 2006 and its subsequent amendments. The representatives on behalf of the unit appeared in the hearing and submitted that they had applied for EC under violation category, but still they have not obtained the same. However, they would regularize the EC and CTE for their commercial project at the earliest.

**NOW THEREFORE,** considering the above, **M/s. Synthesis Business Park (M/s. Bengal Shrachi Housing Development Company Ltd.)** located at Action area II, Plot No. AAII/CBD/I, New Town, Rajarhat, Dist.- North 24 Parganas, Kolkata- 700156 is hereby directed as follows: -

**That,** the project proponent is allowed a time period upto 30<sup>th</sup> September, 2023 for regularizing the Environmental Clearance. After obtaining the EC, the unit shall immediately obtain Consent to Establish and Consent to Operate from the State Board. If the unit fails to comply with the said direction, the Board has no other alternative but to issue suitable regulatory order against the unit without further reference.

The Chief Engineer (EIM Cell)/The Senior Environmental Engineer & In-Charge, Salt Lake Regional Office of the State Board are requested to oversee the compliance of Board's direction.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder.

By Order,

Sd/-

**Chief Engineer**  
**Operation & Execution Cell**  
**West Bengal Pollution Control Board**



Memo No. 1159 (7) 2N-ZII/O/130-06/07-PART-I

Date: 23 /08/2023

Copy forwarded for information and necessary action to:

1. M/s. Synthesis Business Park (M/s. Bengal Shraci Housing Development Company Ltd.), Action area II, Plot No. AAI/CBD/I, New Town, Rajarhat, Dist.- North 24 Parganas, Kolkata- 700156.
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. The Senior Environmental Engineer & In-charge, Salt Lake Regional Office, WBPCB
5. T.A. to the Member Secretary, WBPCB
6. P.A. to the Chairman, WBPCB
7. Technical Cell, WBPCB for updating the website.
8. Environment Officer- Communication, WBPCB – for circulation through float file.
9. Guard file of O & E Cell

*gms*  
**Chief Engineer**  
**Operation & Execution Cell**  
**West Bengal Pollution Control Board**



**21 OCT 2024**

Annexure - 'P-2' - 35 -



Ankur Sharma &lt;adv.ankursharma9@gmail.com&gt;

**RE : Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAI/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO.**

Ankur Sharma &lt;adv.ankursharma9@gmail.com&gt;

Thu, Mar 21, 2024 at 11:24 PM

To: chrnmn.wbpcb-wb@bangla.gov.in, ms.wbpcb-wb@bangla.gov.in, environmentwb@gmail.com

The Chairman  
West Bengal Pollution Control Board

The Member Secretary  
West Bengal Pollution Control Board

The Member Secretary  
State Environment Impact Assessment Authority  
(SEIAA), West Bengal

Sir(s),

Sub : Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAI/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO.

I am constrained to report to you that construction of the above mentioned commercial complex has been executed without obtaining Environmental Clearance (EC) from the SEIAA, West Bengal in gross violation of major environmental norms and laws.

In spite of not having Environmental Clearance, the developers joining hands with West Bengal Housing Infrastructure Development Corporation Limited commenced construction activities at site though the built up area of the project is more than 62,980 square meters as evident from the application for grant of Environmental Clearance (EC) filed by the project proponents vide proposal no. SIA/WB/MIS/50946/2018.

It is utterly shameful that the complex/building wherein the Hon'ble National Green Tribunal Eastern Zone Bench - a Tribunal set up specifically for protection of the environment itself is functional has been constructed by flouting environmental norms blatantly.

Every single day when Hon'ble National Green Tribunal Bench at Kolkata or banquets/other offices within the complex functions thereat/therefrom is a continuous violation of environmental norms and laws and international treaties.

Construction activities commenced in gross violation of the EIA, Notification 2006, amongst others. The complex does not even have sufficient green area/tree plantation area. A whopping 11 nos. of banquet halls viz, (i) Kaha banquet, (ii) Ridhi Siddhi, (iii) Krish, (iv) Moli, (v) Swastik, (vi) Roli, (vii) Vrindavan, (viii) Barsana, (ix) Shree Saawariya, (x) Saawariya, (xi) Rajwada adds cosmetic to the blackened face of the state functionaries/organs within the complex which are indulged in polluting the environment grossly.

The complex also does not have sufficient tree plantation area/green area which is also one of the fateful reasons why no Environmental Clearance (EC) can be granted for the complex.

Not just the project proponents have flouted environmental norms but all occupiers of the building complex are violating environmental norms by continuing their presence / functions within a complex constructed by flouting environmental norms as a result of which the environment is getting polluted.

In view of the above, you are requested to cause an inspection at site and take steps for closing and demolition of the entire building complex upon being satisfied on merit of this complaint aiming at honouring environmental norms and laws besides imposing exemplary environmental compensation upon all the polluters.

Thanking you,  
Yours faithfully,

Ankur Sharma  
13/3, Dr. P.K. Banerjee Road  
Howrah - 711101  
Mob: 9433883322



## The Right to Information Act, 2005

Application for obtaining information**MOST URGENT****From**

Ankur Sharma  
13/3 Dr. P.K Banerjee Road  
Howrah, PIN: 711101

**To**

The State Public Information Officer  
Department of Environment, Govt. of West Bengal  
5<sup>th</sup> Floor, Pranisampad Bhawan  
Bidhannagar, Kolkata, West Bengal, PIN: 700106

**SUB: Application under the Right to Information Act, 2005.**

Sir,

I require some information u/s 6 of the Right to Information Act, 2005. The details of the information are as follows :

**1. Details of the Applicant :**

Name: Ankur Sharma

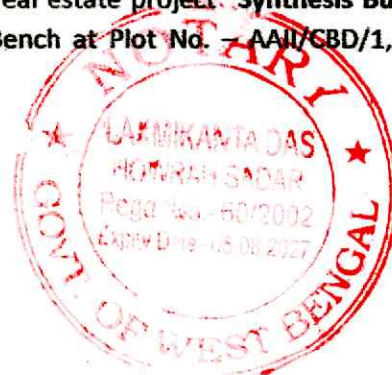
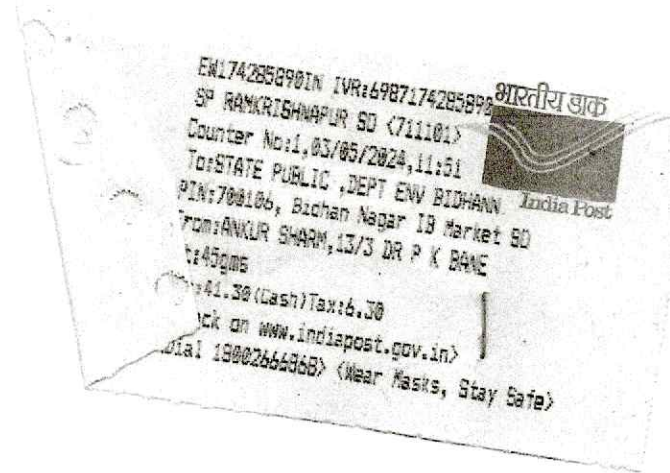
Email: adv.ankursharma9@gmail.com

Address: 13/3 Dr. P.K Banerjee Road, Howrah, PIN - 711101

Phone: 9433883322

**2. Period to which the information relates : Latest****3. Details of Information sought :**

Please provide the following information in relation to a real estate project "Synthesis Business Park" housing Hon'ble National Green Tribunal Eastern Zone Bench at Plot No. - AAI/CBD/1, New Town, Rajarhat, North 24 Parganas - 700156 :



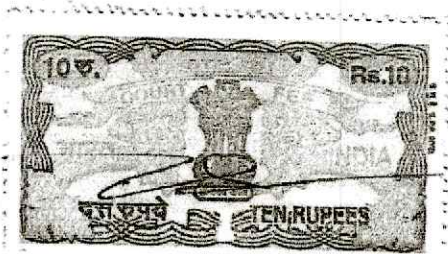
- 37
- a) Please provide copy of Environmental Clearance (EC) granted for construction of abovementioned project, if at all any ;
  - b) Please provide the total built up area of the project ;
  - c) Please provide whether prior Environmental Clearance (EC) is required for construction of the above mentioned project ;
  - d) Please provide the action taken report on my complaint vide email dated 21/03/2024 addressed to the Member Secretary, State Environment Impact Assessment Authority (SEIAA), West Bengal and others (copy enclosed for ready reference) with the subject "Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAll/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO" ;
  - e) Please provide copy of report in connection with inspection carried at site upon receipt of my complaint, if at all any;
  - f) Please provide whether units located within the impugned project can operate even if no Environmental Clearance (EC) has been granted to the impugned project ;
  - g) Please provide list of all units/offices/establishments located within different blocks of the impugned project.

**4. Application fee details : Enclosed Application Fee of Rs. 10/-**

**5. Below items are for your kind information and consideration :**

- a. As per section 6(3) of the RTI Act 2005, In case, the requested information is held by another public authority, I request the SPIO to transfer the application or part of it within **FIVE** days and immediately inform me about such transfer.
- b. As per section 7(3) of the RTI Act 2005, In case, there are further fee required to provide the requested information, I request the SPIO to inform me of the additional fee amount along with the calculations made to arrive at the amount.
- c. As per section 7(8)(iii) and 7(3)(ii) of the RTI Act 2005, I request the SPIO to inform me of the particulars of First Appellate Authority.
- d. I State that the information sought does not fall within the restriction contained in section 8 and 9 of the Act and to the best of my knowledge pertains to your office.

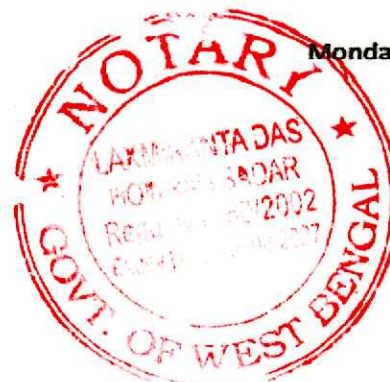
**6. Declaration:** I declare that I am a citizen of India.



Yours faithfully,

  
(ANKUR SHARMA)

Monday, April 29<sup>th</sup>, 2024





Ankur Sharma &lt;adv.ankursharma9@gmail.com&gt;

**RE : Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAll/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO.**

Ankur Sharma &lt;adv.ankursharma9@gmail.com&gt;

To: chrnm.wbpcb-wb@bangla.gov.in, ms.wbpcb-wb@bangla.gov.in, environmentwb@gmail.com

Thu, Mar 21, 2024 at 11:24 PM

The Chairman  
West Bengal Pollution Control Board

The Member Secretary  
West Bengal Pollution Control Board

The Member Secretary  
State Environment Impact Assessment Authority  
(SEIAA), West Bengal

Sir(s),

Sub : Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAll/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO.

I am constrained to report to you that construction of the above mentioned commercial complex has been executed without obtaining Environmental Clearance (EC) from the SEIAA, West Bengal in gross violation of major environmental norms and laws.

In spite of not having Environmental Clearance, the developers joining hands with West Bengal Housing Infrastructure Development Corporation Limited commenced construction activities at site though the built up area of the project is more than 62,980 square meters as evident from the application for grant of Environmental Clearance (EC) filed by the project proponents vide proposal no. SIA/WB/MIS/50946/2018.

It is utterly shameful that the complex/building wherein the Hon'ble National Green Tribunal Eastern Zone Bench - a Tribunal set up specifically for protection of the environment itself is functional has been constructed by flouting environmental norms blatantly.

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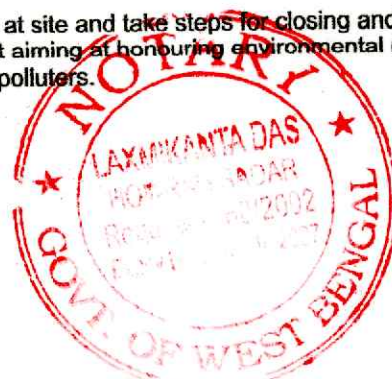
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Thanking you,  
Yours faithfully,

Ankur Sharma  
13/3, Dr. P.K. Banerjee Road  
Howrah - 711101  
Mob: 9433883322



Date : 12.06.2024

To  
The Appellate Authority under  
Right to Information Act 2005,  
& the Senior Special Secretary  
Department of Environment, Govt. of West Bengal  
5<sup>th</sup> floor, Pranisampad Bhawan  
Bidhannagar, Kolkata - 700106

SUB: Appeal u/s 19(1) of the Right to Information Act,  
2005 arising out of refusal to provide the information  
sought for u/s 6 of the Act.

Sir,

While enclosing herewith a copy of my request/application dated 29.04.2024 (delivered on 06.05.2024) addressed to the State Public Information Officer, Department of Environment, Government of West Bengal seeking to be provided information in respect of a real estate project "Synthesis Business Park", I file this Appeal u/s 19(1) of the Right to Information Act, 2005 on the following amongst other grounds:

- i) That the SPIO did not provide any information related to the RTI Application filed by me within the stipulated time period ;
- ii) That I am lawfully entitled to be provided the information sought for under the Act ;
- iii) That you will be pleased to award appropriate penalty u/s 20 of the Act besides directing the SPIO to provide me the information sought for.

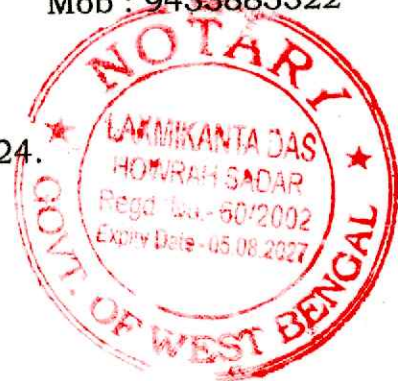
Thanking you,

Yours faithfully,

(ANKUR SHARMA)  
13/3, Dr. P.K. Banerjee Road  
Howrah - 711101  
Mob : 9433883322



Encl : Copy of my RTI Application dated 29.04.2024.



The Right to Information Act, 2005

Application for obtaining information

**MOST URGENT**

From

Ankur Sharma

13/3 Dr. P.K Banerjee Road

Howrah, PIN: 711101

To

The State Public Information Officer

Department of Environment, Govt. of West Bengal

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Email: adv.ankursharma9@gmail.com

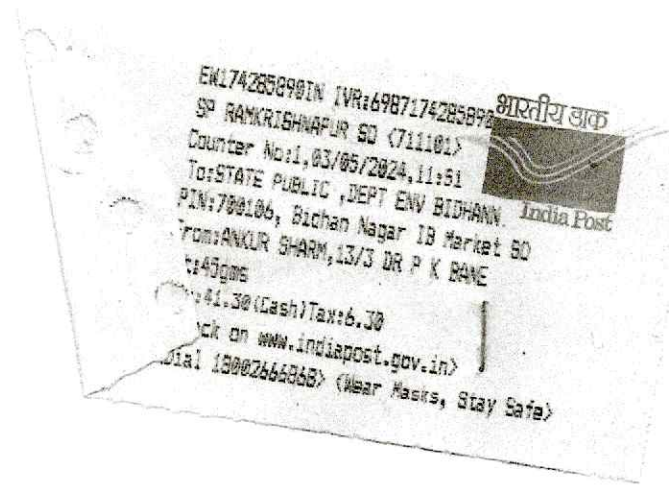
Address: 13/3 Dr. P.K Banerjee Road, Howrah, PIN - 711101

Phone: 9433883322

**2. Period to which the information relates : Latest**

**3. Details of Information sought :**

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- 41-
- a) Please provide copy of Environmental Clearance (EC) granted for construction of abovementioned project, if at all any ;
  - b) Please provide the total built up area of the project ;
  - c) Please provide whether prior Environmental Clearance (EC) is required for construction of the above mentioned project ;
  - d) Please provide the action taken report on my complaint vide email dated 21/03/2024 addressed to the Member Secretary, State Environment Impact Assessment Authority (SEIAA), West Bengal and others (copy enclosed for ready reference) with the subject "Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAI/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO" ;
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  - f) Please provide whether units located within the impugned project can operate even if no Environmental Clearance (EC) has been granted to the impugned project ;
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- b. As per section 7(3) of the RTI Act 2005, In case, there are further fee required to provide the requested information, I request the SPIO to inform me of the additional fee amount along with the calculations made to arrive at the amount.
- c. As per section 7(8)(iii) and 7(3)(ii) of the RTI Act 2005, I request the SPIO to inform me of the particulars of First Appellate Authority.
- d. I State that the information sought does not fall within the restriction contained in section 8 and 9 of the Act and to the best of my knowledge pertains to your office.

6. Declaration: I declare that I am a citizen of India.



Yours faithfully,

  
(ANKUR SHARMA)

Monday, April 29<sup>th</sup>, 2024



Ankur Sharma &lt;adv.ankursharma9@gmail.com&gt;

**RE : Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAI/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO.**

Ankur Sharma &lt;adv.ankursharma9@gmail.com&gt;

To: chrnm.wbpcb-wb@bangla.gov.in, ms.wbpcb-wb@bangla.gov.in, environmentwb@gmail.com

Thu, Mar 21, 2024 at 11:24 PM

The Chairman  
West Bengal Pollution Control Board

The Member Secretary  
West Bengal Pollution Control Board

The Member Secretary  
State Environment Impact Assessment Authority  
(SEIAA), West Bengal

Sir(s),

Sub : Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAI/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO.

I am constrained to report to you that construction of the above mentioned commercial complex has been executed without obtaining Environmental Clearance (EC) from the SEIAA, West Bengal in gross violation of major environmental norms and laws.

In spite of not having Environmental Clearance, the developers joining hands with West Bengal Housing Infrastructure Development Corporation Limited commenced construction activities at site though the built up area of the project is more than 62,980 square meters as evident from the application for grant of Environmental Clearance (EC) filed by the project proponents vide proposal no. SIA/WB/MIS/50946/2018.

It is utterly shameful that the complex/building wherein the Hon'ble National Green Tribunal Eastern Zone Bench - a Tribunal set up specifically for protection of the environment itself is functional has been constructed by flouting environmental norms blatantly.

Every single day when Hon'ble National Green Tribunal Bench at Kolkata or banquets/other offices within the complex functions thereat/therefrom is a continuous violation of environmental norms and laws and international treaties.

Construction activities commenced in gross violation of the EIA, Notification 2006, amongst others. The complex does not even have sufficient green area/tree plantation area. A whopping 11 nos. of banquet halls viz, (i) Kaha banquet, (ii) Ridhi Siddhi, (iii) Krish, (iv) Moli, (v) Swastik, (vi) Roli, (vii) Vrindavan, (viii) Barsana, (ix) Shree Saawariya, (x) Saawariya, (xi) Rajwada adds cosmetic to the blackened face of the state functionaries/organs within the complex which are indulged in polluting the environment grossly.

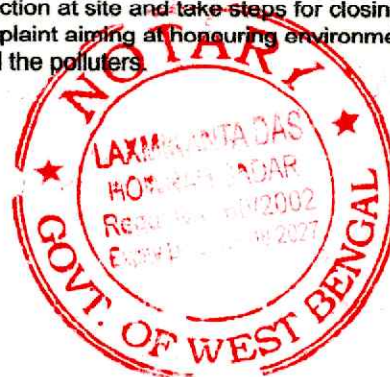
The complex also does not have sufficient tree plantation area/green area which is also one of the fateful reasons why no Environmental Clearance (EC) can be granted for the complex.

Not just the project proponents have flouted environmental norms but all occupiers of the building complex are violating environmental norms by continuing their presence / functions within a complex constructed by flouting environmental norms as a result of which the environment is getting polluted.

In view of the above, you are requested to cause an inspection at site and take steps for closing and demolition of the entire building complex upon being satisfied on merit of this complaint aiming at honouring environmental norms and laws besides imposing exemplary environmental compensation upon all the polluters.

Thanking you,  
Yours faithfully,

Ankur Sharma  
13/3, Dr. P.K. Banerjee Road  
Howrah - 71101  
Mob: 9433883322



**Government of West Bengal**  
**Department of Environment**  
Pranisampad Bhawan, 5<sup>th</sup> Floor, LB-2, Sector-III, Salt Lake, Kolkata-700106

No. EN/ 1120 /RTI/02/2023

Dated, Kolkata 4<sup>th</sup> July, 2024

From: Sasim Kumar Barai, IAS  
Sr. Special Secretary & Appellate Authority

✓ To : Ankur Sharma  
13/3, Dr. P.K Banerjee Road  
Howrah-711101

**Sub: Information under RTI Act, 2005**

Sir

With regard to your Appellate Application, dated 12.06.24, under section 19 of the RTI Act 2005, the information sought by you regarding 'Synthesis Business Park' is already available in the PARIVESH Portal and is in public domain.

Yours faithfully

  
Sr. Special Secretary &  
Appellate Authority





PARIVESH  
परिवेश

State Environment Impact Assessment  
Authority  
West Bengal



“Pro Active and Responsive facilitation by Interactive, Virtuous and Environmental

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### Current Status of Proposal

(Proposals received on or after 2th July 2015 )

Help ▾

Click on for viewing the Current Status of Proposal

Proposal Type :  TOR  EC  Modification TOR/EC  TRANSFER TOR/EC

Enter text for Search :

**SEARCH**

Sno.	Proposal No.	File No.	Project Name	Company	Proposal Status	Project Type	View
1	SIA/WB/MIS/50946/2018	EN/T-II-1/103/2018	Synthesis Business Park	BENGAL SHRACHI HOUSING DEVELOPMENT CO LTD	Delisted	EC	



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For any Technical support, Please Contact EFCCID, NIC, New Delhi, monitoring-fc(at)nic(dot)gov(dot)in



Annexure - P-7' - 45-



Ankur Sharma &lt;adv.ankursharma9@gmail.com&gt;

**RE : Complaint against Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAll/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO.**

Ankur Sharma &lt;adv.ankursharma9@gmail.com&gt;

Fri, Oct 11, 2024 at 10:39 PM

To: chrnm.wbpcb-wb@bangla.gov.in, ms.wbpcb-wb@bangla.gov.in, environmentwb@gmail.com  
 Cc: secy-moef@nic.in, ccb.cpcb@nic.in, mscb.cpcb@nic.in

**DEMAND OF JUSTICE**

The Chairman  
 West Bengal Pollution Control Board

The Member Secretary  
 West Bengal Pollution Control Board

The Member Secretary  
 State Environment Impact Assessment Authority  
 (SEIAA), West Bengal

Sir(s),

Ref : Complaint against Illegal construction at Synthesis Business Park to accommodate housing of Hon'ble National Green Tribunal Eastern Zone Bench at Kolkata and its extensions on Plot No. – AAll/CBD/1, New Town, Rajarhat, North 24 Parganas – 700156 – a property / land owned by WBHIDCO.

I lodged a complaint against flouting of environmental norms and construction of a commercial complex by violating EIA Notification 2006 vide my email dated 21.03.2024 (copy attached for ready reference). However, no steps have been taken so far and the complex has still not obtained Environmental Clearance nor complied with other environmental norms and laws.

The said complex is continuously causing pollution and violating environmental laws thereby challenging authority of your office in broad daylight.

Under the circumstances, you are through this Demand of Justice requested to immediately take stern legal steps as may be warranted in the interest of honouring the law as you are empowered in seven days time failing which I shall be at liberty to move to the appropriate court of law or forum to seek redress, and you shall be responsible for any consequence arising thereof.

Thanking you,  
 Yours faithfully,

Ankur Sharma  
 13/3, Dr. P. K. Banerjee Road  
 Howrah - 711101  
 Mob : 9433883322

Attachments : As stated above.

cc :

The Secretary  
 Ministry of Environment, Forest and Climate Change  
 Government of India

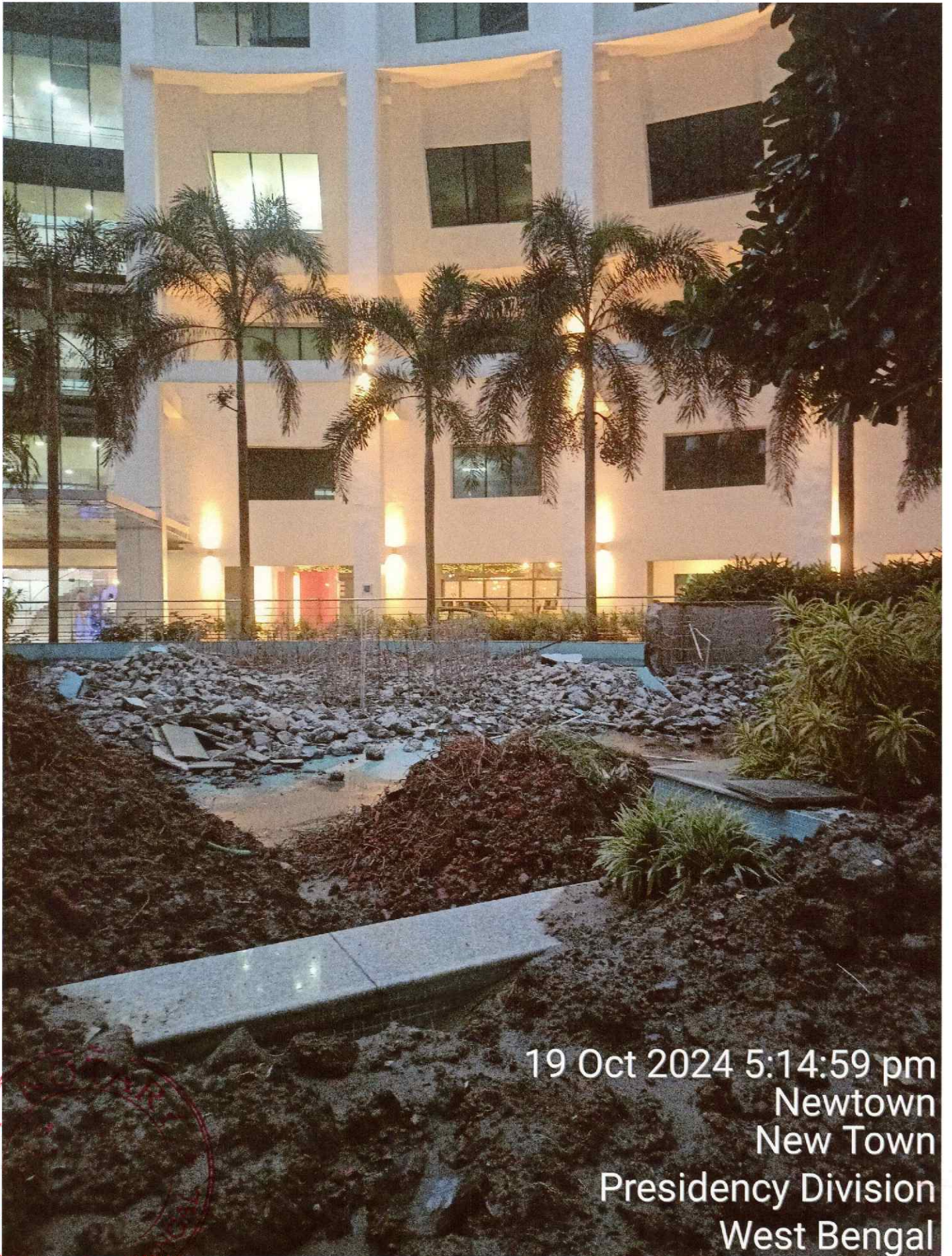
The Chairman  
 Central Pollution Control Board

The Member Secretary  
 Central Pollution Control Board

- for kind information and taking necessary steps.

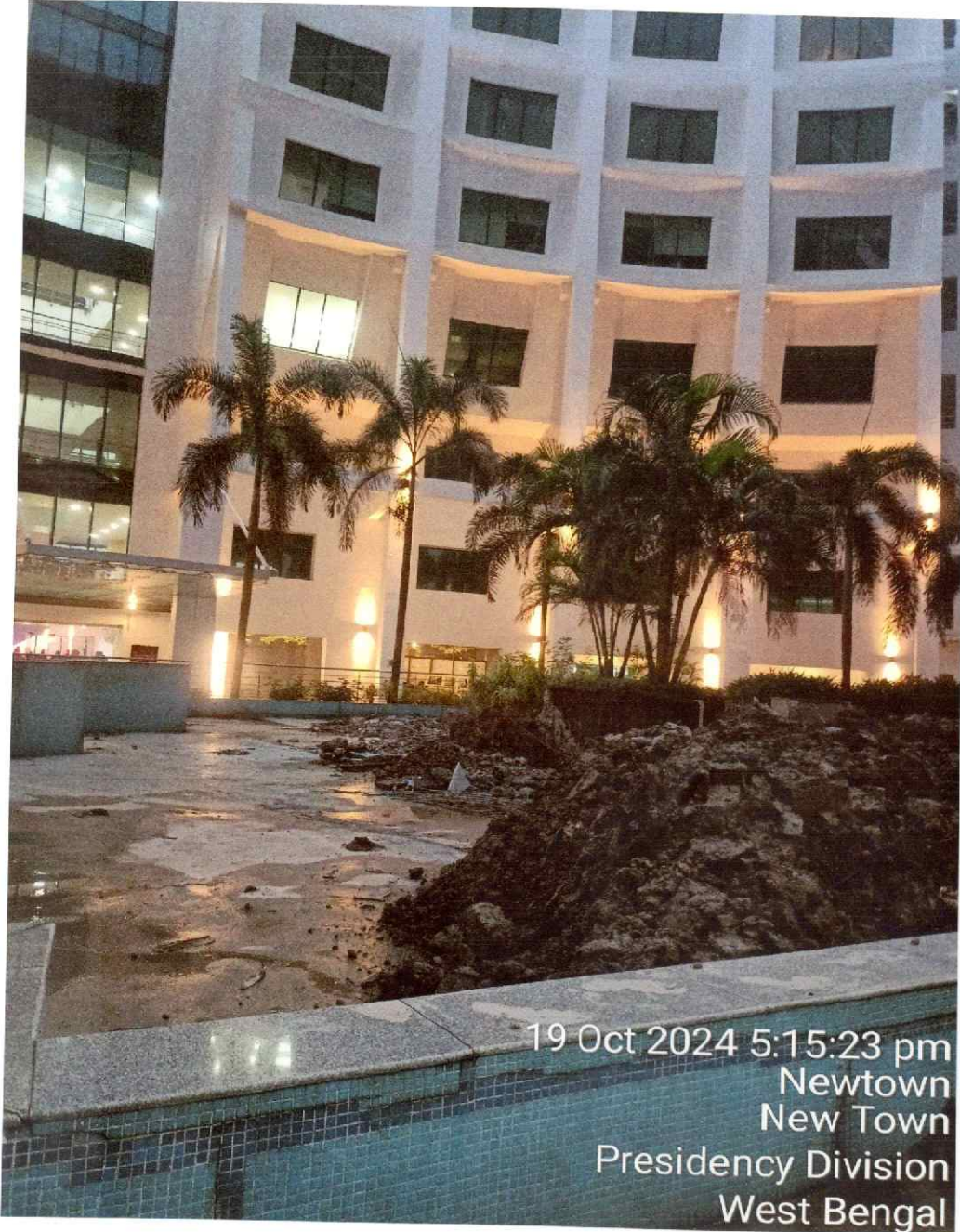


Email dated 21.03.2024.pdf  
 79K

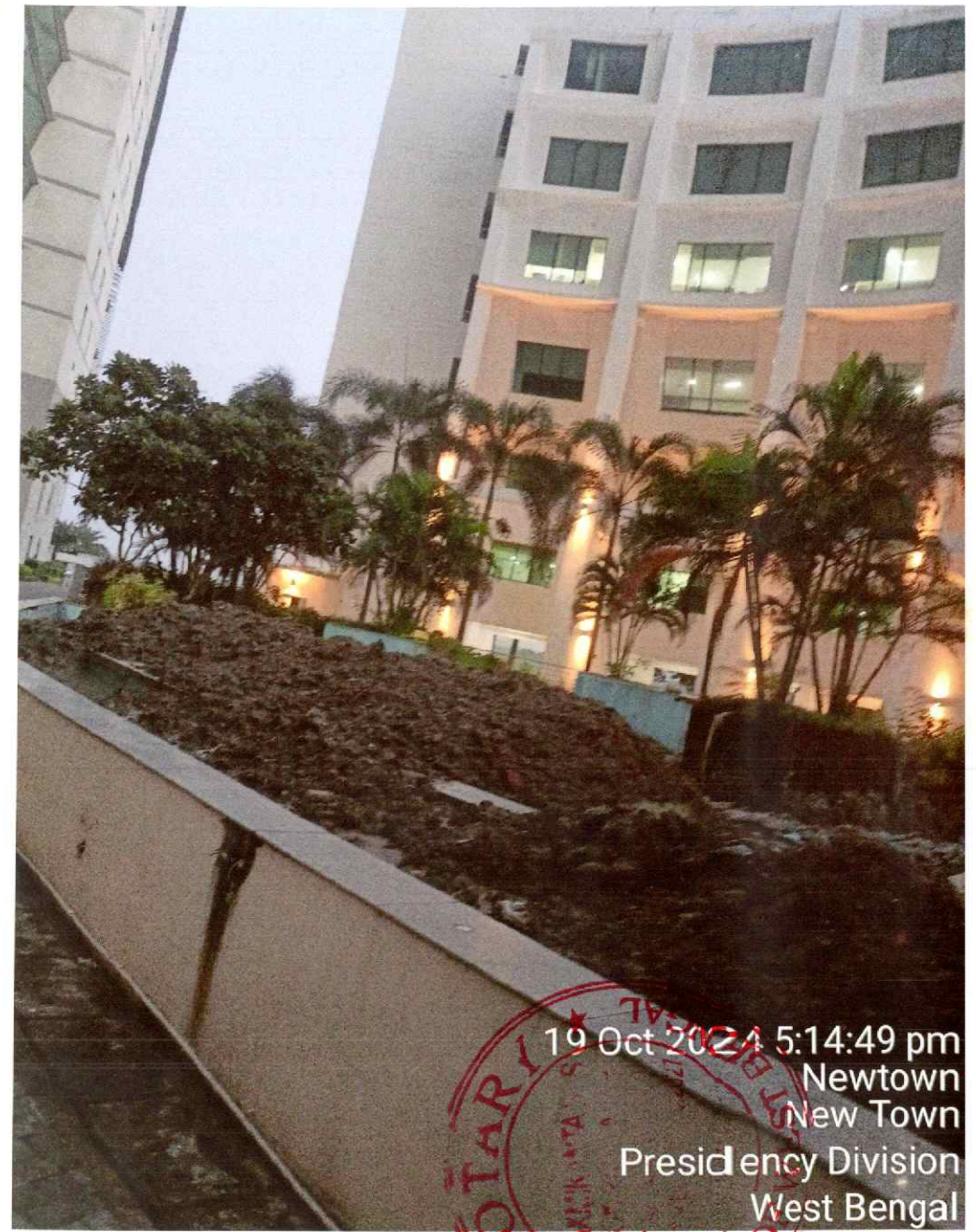


19 Oct 2024 5:14:59 pm  
Newtown  
New Town  
Presidency Division  
West Bengal





19 Oct 2024 5:15:23 pm  
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Presidency Division  
West Bengal

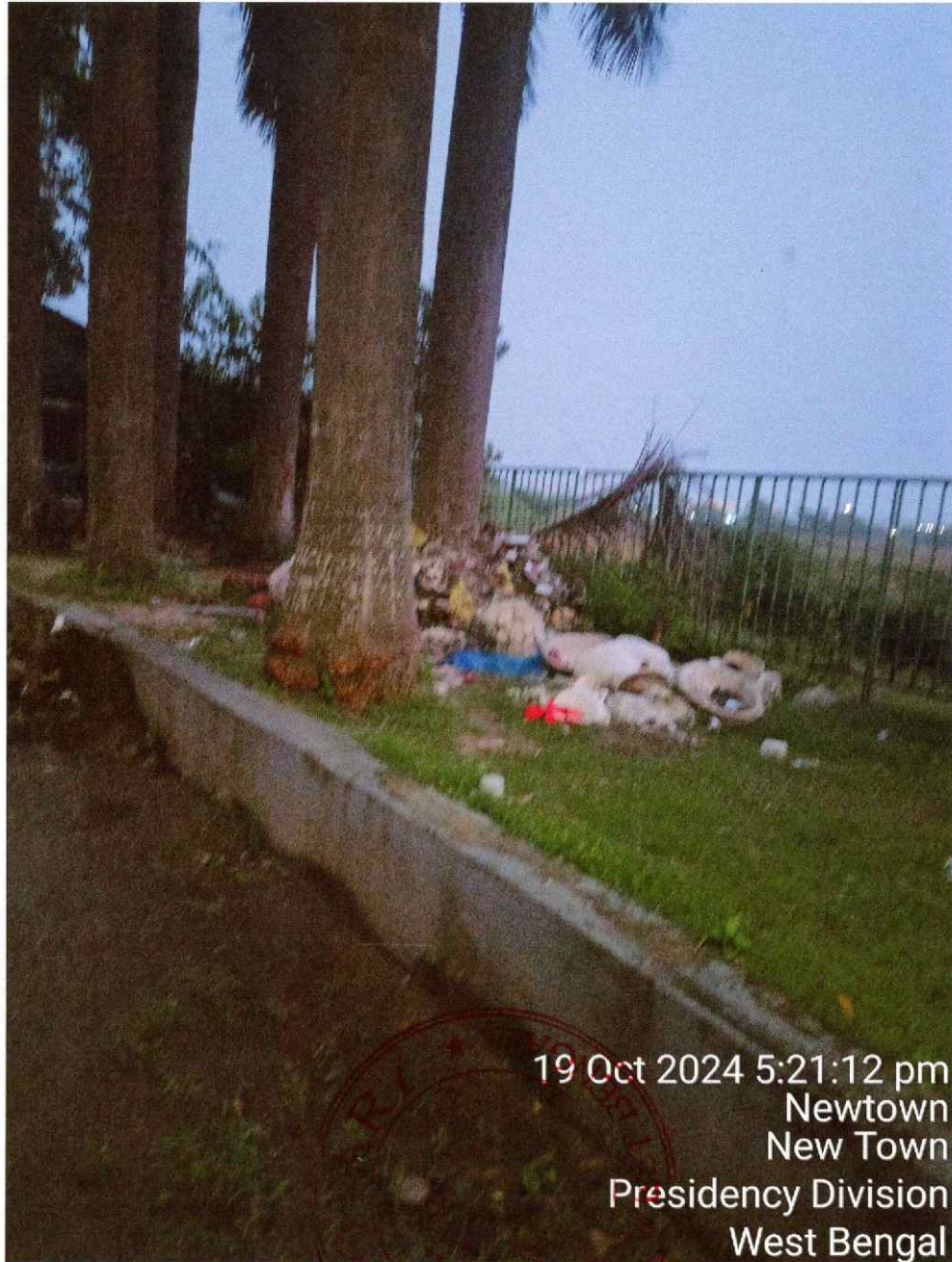


19 Oct 2024 5:14:49 pm  
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Presidency Division  
West Bengal





19 Oct 2024 5:20:22 pm  
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New Town  
Presidency Division  
West Bengal

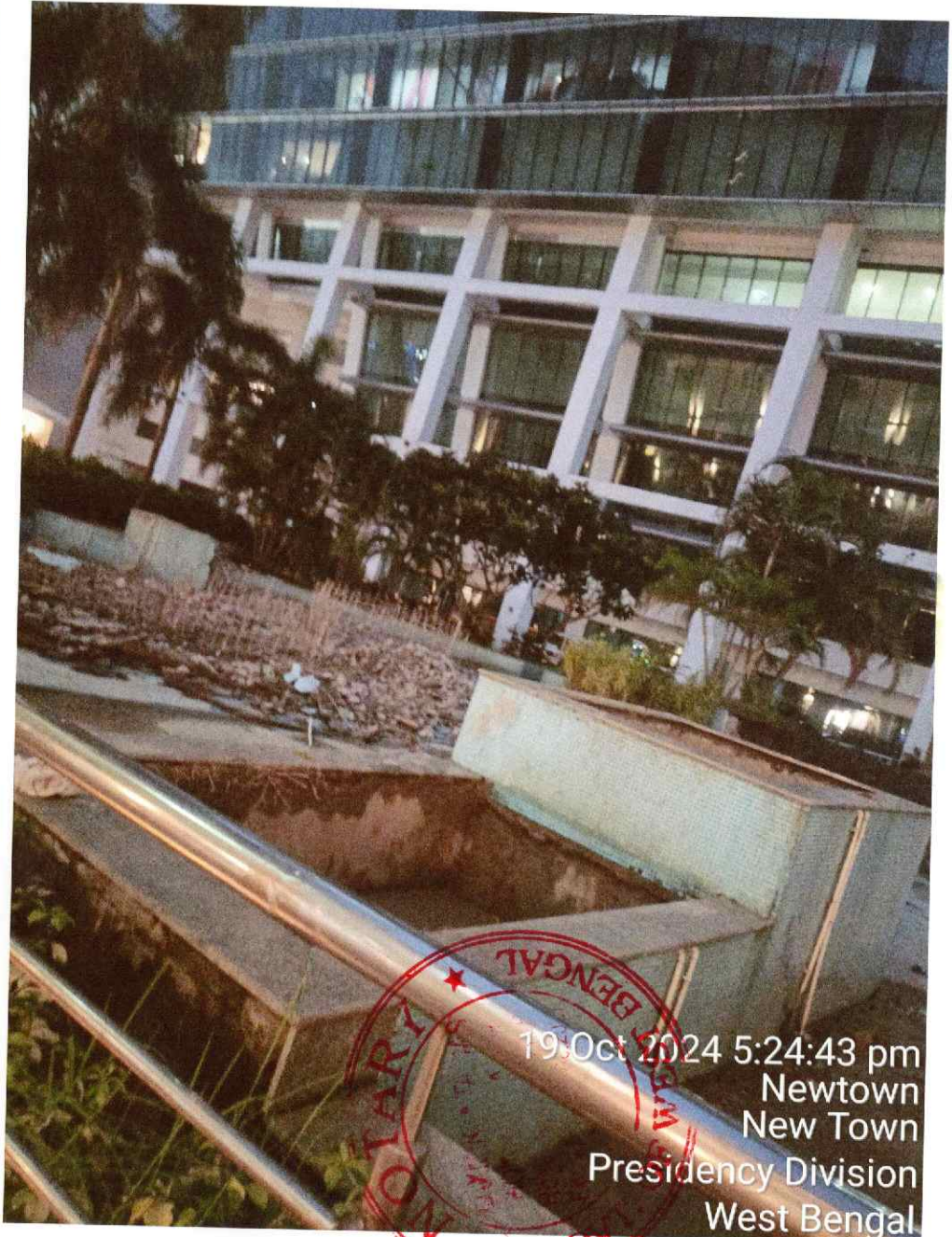


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Presidency Division  
West Bengal





19 Oct 2024 5:21:32 pm  
Newtown  
New Town  
Presidency Division  
West Bengal



19 Oct 2024 5:24:43 pm  
Newtown  
New Town  
Presidency Division  
West Bengal

GOVERNMENT OF WEST BENGAL  
SECRETARY  
PUBLIC WORKS DEPARTMENT



19 Oct 2024 5:15:01 pm  
Newtown  
New Town  
Presidency Division  
West Bengal



19 Oct 2024 5:15:05 pm  
Newtown  
New Town  
Presidency Division  
West Bengal

NOTARY  
KAMINANTA DAS  
REGD. NO. 102/DAR  
REGD. DATE 18.08.2002  
Expire Date 18.08.2027  
GOVT. OF WEST BENGAL



19 Oct 2024 5:19:04 pm  
Newtown  
New Town  
Presidency Division  
West Bengal



19 Oct 2024 5:19:19 pm  
Newtown  
New Town  
Presidency Division  
West Bengal

NOTARY  
GOVT.  
WEST BENGAL